

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, WEST ZONAL BENCH AT MUMBAI**

REGIONAL BENCH - COURT NO. 1

Excise Appeal No. 88393 of 2018

(Arising out of Order-in-Appeal No. SM/CGST & CX/Bhiwandi/APP-132-133/17-18 dated 20.03.2018 passed by Commissioner of CGST & Central Excise (Appeals), Bhiwandi)

**M/s Standard Greases &
Specialities Pvt. Ltd.**

S-3/1 & 3/2 MIDC Tarapur,
Dist – Palghar- 401506

Appellant

VERSUS

Commissioner of C.G.ST, Palghar

12th Floor, Lotus Info Center,
Parel East, Mumbai-400012

Respondent

Appearance:

None for the appellant

Ms. Anuradha Parab, Authorized Representative for the respondent

CORAM: Hon'ble Mr. S.K. Mohanty, Member (Judicial)

FINAL ORDER NO. A/85745 / 2019

Date of Hearing: 29.03.2019

Date of Decision: 29.03.2019

Per: S.K. MOHANTY

When the matter was called for hearing, letter dated 28.03.2019 of the appellant was placed before the Bench, wherein it has been prayed for withdrawal of appeal. The prayer made by the appellant is considered and accordingly, appeal filed by the appellant is dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(S.K. Mohanty)
Member (Judicial)**